

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.217/TL/2023**

- Subject : Petition under Section 18 of the Electricity Act, 2003 read with Regulation 19 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 seeking an amendment of Transmission Licence No.2/Transmission/ CERC granted by this Commission to the Petitioner by its order dated 16.5.2007 and further amended by its order dated 3.11.2010 (read with corrigendum dated 1.12.2010).
- Date of Hearing : **15.9.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Torrent Power Grid Limited (TPGL)
- Respondents : Torrent Power Limited and 10 Ors.
- Parties Present : Shri Gaurav Dudeja, Advocate, TPGL  
Shri Dhruval Singh, Advocate, TPGL  
Shri Mihir Thakkar, TPGL  
Shri Jignesh Langalia, TPL  
Shri Shashank Shekhar, CTUIL  
Shri Ranjeet Singh, CTUIL  
Shri Lashit Sharma, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking amendment of the inter-State Transmission Licence i.e. Licence No.2/Transmission/CERC dated 16.5.2007 as amended by order dated 3.11.2020 read with a corrigendum dated 1.12.2010, granted to the Petitioner by this Commission. Learned counsel submitted that the Ministry of Power, vide its Notification dated 23.9.2020 notified the "Transmission Scheme for evacuation of 4.5 GW of RE Injection at Khavda P.S under Phase-II Part – D" ('the Scheme') to be implemented under the Tariff Based Competitive Bidding (TBCB) process. However, since the said scheme included re-conductoring of part of the Petitioner's Project i.e. Pirana (PG)- Pirana (T) line, in the 10<sup>th</sup> meeting of the National Committee of Transmission (NCT) dated 7.11.2022, it was agreed that the mode of implementation of the said scheme would be

changed from TBCB to Regulated Tariff Mechanism and subsequently, the said scheme was de-notified by the Ministry of Power by Notification dated 13.1.2023. Learned counsel submitted that the NCT, in its 11<sup>th</sup> meeting held on 28.12.2022 & 17.1.2023, approved the said scheme with a revised scope of works to be implemented by the Petitioner.

2. Learned counsel for the Petitioner further pointed out that the scope of works to be undertaken by the Petitioner includes Bay upgradation works for 2 Nos. of bays at Pirana (T) which have been established and operated by Respondent No.1, Torrent Power Limited. He further submitted that the Petitioner has already informed Respondent No.1 in this regard.

3. The representative of Respondent No.1, TPL, affirmed and submitted that Pirana (T) sub-station forms part of the distribution system of the Respondent and as such, the Respondent has no objection to undertaking the upgradation work of 2 Nos. of 400 kV line bays at Pirana (T) by TPL or by TPGL.

4. The representative of CTUIL submitted that the scope of work under the scheme as approved by NCT includes LILO of Pirana (PG) – Pirana (T) 400 kV D/c line at Ahmedabad S/s with twin HTLS, reconductoring of Pirana (PG) – Pirana (T) line with twin HTLS conductor with OPGW for both main line and LILO section, and bay upgradation work with requisite FOTE at Pirana (PG) & Pirana (T) 400 kV line bays (4 Nos.). The representative further submitted that at the time the scope of work under the aforesaid scheme was decided, it was not known that the bays at Pirana (T) formed part of Respondent No.1's distribution network. However, in the event, the upgradation works of bays at Pirana (T) is to be undertaken by Respondent No.1, it would require de-linking the said works from the balance scope of works under the scheme.

5. After hearing the submissions made by the learned counsel and the representative of the parties and keeping in view that the scope of work under the scheme as approved by NCT requires the Petitioner to undertake upgradation work relating to bays at Pirana (T) and Respondent No.1 having indicated its no objection towards the same, the Commission directed as under:

(a) The Petitioner to file an additional affidavit to include the upgradation work relating to the bays at Pirana (T) within a week.

(b) Whether the Petitioner has complied with all the procedural formalities relating to the amendment of the transmission licence as specified in the Transmission Licence Regulations, 2009, if yes, to file an affidavit of compliance in this regard?.

(c) The Petitioner is further directed to file the following details/ clarification, on affidavit, within two weeks:

(i) As per the NCT letter dated 16.2.2023, the Implementation timeframe of the transmission scheme covered under the present scheme is required to be in the matching timeframe of Khavda Phase-II (Part A to C). Clarify the timeframe for its scope of work.

(ii) What steps are being taken by the Petitioner as an RTM licensee to ensure competitive bidding of packages to be awarded under the instant scheme?

(d) CTUIL to clarify the implementation time frame of Khavda Phase-II (Parts A to C) along with the details of the implementing agency on affidavit within a week.

6. The Petition will be listed for hearing on **9.10.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**